

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. _____ OF 2026
(ARISING OUT OF SLP (C) NO.4774 OF 2026)

A (MOTHER OF X)

APPELLANT(S)

VERSUS

STATE OF MAHARASHTRA & ORS.

RESPONDENT(S)

OPERATIVE ORDER OF THE JUDGMENT

Leave granted.

We allow this appeal and set aside the order dated 27.01.2026 passed by the High Court of Judicature at Bombay in Writ Petition (L) No.2388 of 2026.

We direct that the appellant's daughter is permitted to undergo medical termination of pregnancy.

It is needless to observe that the appellant herein shall give a written undertaking consenting to the medical termination of pregnancy of her daughter.

The appellant's daughter is presently at J.J. Group of Hospitals, Mumbai. We direct the J.J.Group of Hospitals, Mumbai to conduct the procedure of Medical termination of pregnancy of the daughter of the appellant herein by bearing in mind all medical safeguards.

Since there is a grave urgency expressed in the matter, we shall release the operative portion of the

order today itself.

We direct the Registry of this Court to release the operative portion of the order during the course of the day.

....., J.
(B.V. NAGARATHNA)

..... J.
(UJJAL BHUYAN)

NEW DELHI;
FEBRUARY 6, 2026

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S).4774/2026
[ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED
27-01-2026 IN WPL NO. 2388/2026 PASSED BY THE HIGH COURT OF
JUDICATURE AT BOMBAY]

A (MOTHER OF X)

PETITIONER(S)

VERSUS

STATE OF MAHARASHTRA & ORS.

RESPONDENT(S)

IA No. 33882/2026 - EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT

IA No. 33883/2026 - EXEMPTION FROM FILING O.T.

Date : 06-02-2026 This matter was called on for hearing
today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) : Mr. Shantanu M. Adkar, Adv.
Mr. Ashley Cusher, Adv.
Mr. Mohit Kumar Singh, Adv.
Ms. Shambhavi Kanade, Adv.
Ms. Amita Sachdeva, AOR

For Respondent(s) : Ms. Devanshi Singh, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Shrirang B. Varma, Adv.
Ms. Arunima Das, Adv.

UPON hearing the counsel the Court made the following
O R D E R

OPERATIVE PORTION OF THE JUDGMENT:

Leave granted.

Appeal is allowed and disposed of in terms of

the signed order, which is placed on file.

Pending application(s), if any, shall stand disposed of.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)

(REASONED JUDGMENT SHALL FOLLOW)